

MESSAGES FROM THE LOK SABHA

(I) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978.

(II) The Prasar Bharati (Broadcasting Corporation of India) Bill, 1979.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 18th May, 1979, adopted the annexed motion in regard to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978.

I am to request that the concurrence of Rajya Sabha in the said motion may be communicated to this House.

MOTION

"That in the motion for reference of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978, to a Joint Committee of the Houses adopted by Lok Sabha on the 14th August, 1978, and concurred in by Rajya Sabha on the 17th August, 1978, in the third paragraph,

for

"the lists contained in the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Scheduled Tribes) Order, 1950",

substitute

"the lists contained in

the Constitution (Scheduled Castes) Order, 1950,

the Constitution (Scheduled Castes) (Union Territories) Order, 1951,

the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956,

the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962,

the Constitution (Pondicherry) Scheduled Castes Order, 1964,

the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968,

the Constitution (Sikkim) Scheduled Castes Order, 1978,

the Constitution (Scheduled Tribes) Order, 1950,

the Constitution (Scheduled Tribes) (Union Territories) Order, 1951,

the Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order, 1959,

the Constitution (Dadra and Nagar Haveli) Scheduled Tribes Order, 1962,

the Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967,

the Constitution (Goa, Daman and Diu) Scheduled Tribes Order, 1968,

the Constitution (Nagaland) Scheduled Tribes Order, 1970, and

the Constitution (Sikkim) Scheduled Tribes Order, 1978"; and

that this House do recommend to Rajya Sabha that Rajya Sabha do concur in the above amendment and communicate to this House their concurrence."

II

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 18th May, 1979, adopted the annexed motion in regard to the Prasar Bharati (Broadcasting Corporation of India) Bill, 1979.

I am to request that the concurrence of Rajya Sabha in the said

motion, and also the names of the members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House.

MOTION

"That the Bill to provide for the establishment of a Broadcasting Corporation for India, to be known as Prasar Bharati, to define its composition, functions and powers and to provide for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri Abdul Lateef
- (2) Shri R. K. Amin
- (3) Shri V. Arunachalam alias 'Aladi Aruna'
- (4) Shri A. E. T. Barrow
- (5) Shri Chitta Basu
- (6) Shri Somnath Chatterjee
- (7) Shri Nawab Singh Chauhan
- (8) Shri Tulsidas Dassappa
- (9) Shri Asoke Krishna Dutt
- (10) Shri K. Gopal
- (11) Shrimati Mrinal Keshav Gore
- (12) Shri Kanwar Lal Gupta
- (13) Shri Nirmal Chandra Jain
- (14) Shri Anant Ram Jaiswal
- (15) Shrimati Parvathi Krishnan
- (16) Shri M. V. Krishnappa
- (17) Shri K. L. Mahala
- (18) Shri Basant Singh Khalsa
- (19) Shri Gauri Shankar Rai
- (20) Shri K. Ramamurthy
- (21) Shri Jagannath Rao
- (22) Shri Ramachandra Rath
- (23) Shri M. Ram Gopal Reddy

- (24) Shri Daya Ram Shakya
 - (25) Shri Digvijaya Narain Singh
 - (26) Shri Satyendra Narayan Sinha
 - (27) Shri S. S. Somani
 - (28) Shri Ramji Lal Suman
 - (29) Shri V. Tulsiram
 - (30) Shri K. P. Unnikrishnan
- and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

उपसभाध्यक्ष (श्री इय.म. लाल यादव):
सदन की कार्यवाही सोमवार 11 बजे तक के लिए स्थगित की जाती है।

The House then adjourned at twentyone minutes past six of the clock till eleven of the clock on Monday, the 21st May, 1979.